

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 50566 of 2019-SM

(Arising out of order-in-appeal No. 518(SM) CE/JPR/2018 dated 06/12.12.2018 passed by the Commissioner (Appeals), Central Excise and Central Goods, Service Tax, Jaipur).

M/s Akash Deep Engineers Pvt. Limited Appellant

G 1-1437, Phase-V
Rampur Mundana Bhiwadi,
Rajasthan-301019.

VERSUS

**Commissioner, Central Goods &
Service Tax**

GST Bhawan, A-Block, Surya Vihar
Alwar (Rajasthan).-301001.

Respondent

APPEARANCE:

Shri B. L. Yadav, Advocate for the appellant

Shri Y. Singh, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 50623/2020

DATE OF HEARING/DECISION: 12.03.2020

ANIL CHOUDHARY:

Shri B. L. Yadav, Id. Counsel informs that the appellant have approached for settlement of their dues finally including interest and penalty under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and informed that they have been issued form SVLDRS-4. Therefore, this appeal is disposed of in terms of settlement under the scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)